

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2090
ANSWERED ON:11.03.2013
CLEARANCE TO GROUP HOUSING TOWNSHIPS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the environmental clearance is required for group housing, townships, universities etc. in urban areas of the country; and
- (b) if so, the number of applications received from the State of Maharashtra during the last three years along with the number of applications sanctioned?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) Under the provisions of EIA Notification 2006, as amended in December 2009, projects or activities at 8(a) & 8(b) of the Schedule of the Notification i.e. 'Building and Construction and Township and Area Development Projects' fall under Category B. Therefore, such projects require prior environmental clearance from the concerned State Environmental Impact Assessment Authority (SEIAA).
- (b) The SEIAA for Maharashtra is operational and dealing with all Category B projects of the State. Hence, such projects are not considered at the Central level.